

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

ABSTRACT

PUBLIC SERVICES – A.P.J.M.S.S – Chief Administrative Officers of District Courts (Category – 1) – Transfers and Postings – Ordered.

ROC.No.1033/2026 - C.1.

Dt.11 .09.2026

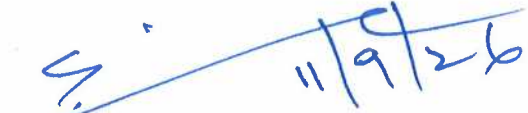
NOTIFICATION No.05/2026 C –1.

The High Court of Andhra Pradesh, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 26(3) of the A.P. Judicial Ministerial and Subordinate Service Rules, 2019 and all other powers enabling thereto, is pleased to order the following **transfers and postings**: -

Sl. No	Name of the Officer	Posted as
1.	D. Naresh Senior Superintendent Paper Promotee of the Unit of the Principal District Judge, Srikakulam	Chief Administrative Officer II Additional Family Court-cum- Additional District and Sessions Judge, Visakhapatnam (post kept vacant)
2.	M. Padmavathy Senior Superintendent Paper Promotee of the Unit of the Principal District Judge, Krishna	Chief Administrative Officer XIV Additional District & Sessions Court, Vijayawada , Krishna District (post kept vacant)
3.	D. Sreevidya Stenographer Grade-I Paper Promotee of the Unit of the Principal District Judge, Krishna	Chief Administrative Officer XIV Additional District and Sessions Judge, Amalapuram , East Godavari District (post kept vacant)
4.	T.Adhilakshmi Senior Superintendent Paper Promotee of the Unit of the Principal District Judge, Srikakulam	Chief Administrative Officer XV Additional District and Sessions Judge, Visakhapatnam (post kept vacant)

5.	L.Tavati Raju Senior Superintendent Paper Promotee of the Unit of the Principal District Judge, Srikakulam	Chief Administrative Officer Family Court-cum-Additional District and Sessions Judge, Gajuwaka , Visakhapatnam District (post kept vacant)
6.	Ch. Ashok Kumar, Stenographer Grade-I Paper Promotee of the Unit of the Principal District Judge, Prakasam at Ongole	Chief Administrative Officer Special Judge's Court for CBI Cases, Vijayawada , Krishna District (post kept vacant)

- i) All the individuals shall relieve themselves by handing over the charge of their posts to the immediate juniors of their Courts and take charge of their new posts on or before 21.9.2026.
- ii) The District Judges/Unit Heads concerned are hereby directed to relieve the individuals, as directed in these orders to enable them to join in their new posts and report compliance.
- iii) The order is placed in the High Court's Website <https://aphc.gov.in> and downloaded copy of the same from the website is valid for relieving and joining duty. The District Judges/Presiding Officers concerned are further directed not to entertain any application for leave from the individual concerned, which has the effect of postponing the compliance of this order. The above individuals are also hereby informed that any representation for retention in the present post or any change in the above postings will not be entertained. The Presiding Officers are directed to send the joining reports of the individuals to this Registry.


REGISTRAR (ADMINISTRATION)

To

1. The Individuals (Through the concerned Unit Heads).
2. The Principal District Judges, Prakasam at Ongole, Krishna, East Godavari Srikakulam, Visakhapatnam.

3. II Additional Family Court-cum-Additional District and Sessions Judge, Visakhapatnam
4. XIV Additional District & Sessions Court, Vijayawada, Krishna District
5. XIV Additional District and Sessions Judge, **Amalapuram**, East Godavari District
6. XV Additional District and Sessions Judge, **Visakhapatnam**
7. Family Court-cum-Additional District and Sessions Judge, **Gajuwaka**, **Visakhapatnam** District
8. Special Judge's Court for CBI Cases, **Vijayawada**, Krishna District
9. The District Treasury Officers, Prakasam at Ongole, Krishna, East Godavari Srikakulam, Visakhapatnam.
10. The Sub Treasury Officers, Amalapuram-East Godavari District, Gajuwaka, Visakhapatnam District.
11. The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh, with a request to direct the concerned to upload the Notification in the High Court's Website

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